

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

C.P.(I.B) No.162/NCLT/AHM/2020

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.03.2021**

Name of the Company: TCI Freight
V/s
Manpasand Beverages Ltd

Section 9 of the Insolvency and Bankruptcy
Code,2016

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

ORDER

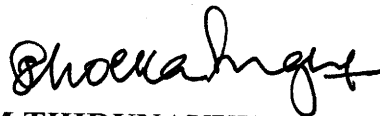
(through video conferencing/physical)

Mr. Mandeep Singh, Advocate appeared on behalf of Petitioner.

Ms. Hirwa Dave, Advocate appeared on behalf of Mr. Jaimin Dave, Advocate for the Respondent.

On the request of the Respondent, the matter is adjourned.

List the matter on 28.04.2021



**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 17th day of March, 2021



**MANORAMA KUMARI
MEMBER JUDICIAL**